

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1038  
ANSWERED ON:29.11.2005  
LICENCE TO GOVERNMENT HOSTELS  
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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of Government hostels and private hostels in Delhi registered with the licensing department of the Delhi Police;
- (b) the number of hostels operating in Delhi without licence;
- (c) whether the registration of hostels is necessary keeping in view of the security of the country;
- (d) if so, the action being taken by the Government against the said unregistered hostels;
- (e) the action being taken by the Delhi Police against the unregistered hostels located in Delhi particularly in Shakarpur;
- (f) whether the said unregistered hostels are being sealed; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) & (b): No Government hostel is registered with Delhi Police. Three private hostels are registered. The number of Government (including college, university, school, institutions etc.) and private hostels operating without license is 74 and 59 respectively.

(c) : As per the Regulations framed by Delhi Police vide Notification No. N.4453 Special Cell dated 19th December, 1980 under Section 28 of the Delhi Police Act, 1978, no person shall open or keep place of public entertainment of class `A` or Class `B`, which includes residential hostels also, without having previously obtained a licence from the Commissioner of Police or any other officer authorized by him in this behalf.

(d) & (e): Delhi Police has taken legal action against 14 unregistered hostels located in Shakarpur area under Section 28/112 of Delhi Police Act, 1978 during the current year so far.

(f) & (g): None of the hostels has been sealed by Delhi Police during the current year.